

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 475 of 2020

Hari Narayan Singh
.....Petitioner
-Versus-
1. The State of Jharkhand
2. Lakshmi Devi
.....Opp. Parties

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

.....
For the Petitioner : - Mrs. Rashmi Kumar, Adv.
For the State : - Mr. Naveen Kr. Gaunjhu, APP.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/07.09.2021 By way of last chance three weeks' time is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office.

(Rajesh Kumar, J.)

Kamlesh/